

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 269/MP/2024

Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 65, 66 and 68 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 Seeking compensation for loss of Capacity Charge on account of Inadequate availability of Fuel/Gas in terms of Regulation 76 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 in respect of the Tripura Gas based Power Station.

Petitioner : NEEPCO

Respondent : Tripura State Electricity Corporation Limited & anr.

Date of Hearing: **26.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member

Parties Present: Shri Shubham Arya, Advocate, NEEPCO
Ms. Shirin Gupta, Advocate, NEEPCO

Record of Proceedings

Case was called out for a virtual hearing.

2. During the hearing 'on admission,' the learned counsel for the Petitioner made detailed oral submissions in support of its prayer in the Petition.
3. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
 - (a) Issue notice on 'maintainability' and on 'merits.'
 - (b) The Respondents are permitted to file their replies on "maintainability' as well as on merits' on or before **26.12.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **17.1.2025**. Pleadings shall be completed by the parties by the due date mentioned.
4. The matter shall be listed for hearing on **23.1.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

